

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SURINDER S. RATHI

Criminal Appeal No(s). 592/2019

THE STATE OF U.P.

Appellant(s)

VERSUS

VAIBHAV @ AMIT SAXENA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94084/2018-CONDONATION OF DELAY IN FILING and IA No.94088/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94087/2018-EXEMPTION FROM FILING O.T. and IA No.94085/2018-CONDONATION OF DELAY IN REFILING)

Date : 08-08-2019 This appeal was called on for hearing today.

For Appellant(s) Ms. Garima Prashad, Adv.
 Ms./Mr. Shreyase Agrawal, Adv.
 Mrs. Swarupama Chaturvedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

High Court reported that sole respondent does not reside at the given address. Hence, learned counsel for appellant shall within a period of four weeks' file the fresh particulars of the said respondent and he shall also take requisite steps for the service of NLPA upon him.

Reminder for High records be issued.

District Court, Lucknow reported that Trial Court records are missing. Hence, the matter be processed for listing before the Hon'ble Judge in Chambers for further orders in this regard.

SURINDER S. RATHI
Registrar